

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 966 of 2020

IN THE MATTER OF:

Mohammad Javed Sultan

...Appellant

Versus

Emerald Minerals Exim Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellants: Mr. Jitendra Mohapatra, Advocate

**For Respondents: Mr. Ajay Gaggar, Mr. Robin Sirohi and Ms. Vineeta Rathore,
Advocates for R-1.**

Mr. A. N. Tiwari, Advocate for R-2.

ORDER
(Virtual Mode)

13.04.2021 Ld. Counsel for the Appellant submits that the Registry has not accepted Written Arguments on the ground that it is not in a proper format. He intends to file the same in a proper format within a week. Prayer allowed.

Ld. Counsel for the Respondents submit that they have filed their Written Submissions, which are taken on record.

Let the matter be fixed 'For Hearing' on **21st May, 2021**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.